

आयकर अपीलीय अधिकरण, हैदराबाद पीठ
IN THE INCOME TAX APPELLATE TRIBUNAL
Hyderabad 'A' Bench, Hyderabad

Before Shri Laliet Kumar, Judicial Member
And
Shri Manjunatha, G. Accountant Member

आ.अपी.सं / **ITA No.356/Hyd/22**
(निर्धारण वर्ष / Assessment Year: 2018-19)

Shri Syed Imranuddin Hyderabad PAN:AAJPI6494F (Appellant)	Vs.	ACIT Central Circle 2(2) Hyderabad (Respondent)
निर्धारिती द्वारा / Assessee by:		Shri P Murali Mohan Rao, CA
राजस्व द्वारा / Revenue by:		Shri DR
सुनवाई की तारीख / Date of hearing:		27/05/2024
घोषणा की तारीख / Pronouncement:		27/05/2024

आदेश/ORDER

Per Manjunatha, G. A.M

This appeal is filed at the instance of the assessee feeling aggrieved by the order dated 14/06/2022 of the learned CIT (A)-12, Hyderabad relating to A.Y 2018-19.

2. At the time of hearing, the learned Counsel for the assessee submitted that the assessee is seeking permission to withdraw its appeal. Learned Departmental Representative has no

objection in this regard. Under these circumstances, we permit the assessee to withdraw its appeal.

3. In the result, appeal filed by the assessee is dismissed as withdrawn.

Order pronounced in the Open Court at the time of hearing itself i.e. on 27th May, 2024.

Sd/-

Sd/-

(LALIET KUMAR) JUDICIAL MEMBER	(MANJUNATHA, G.) ACCOUNTANT MEMBER
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Hyderabad, dated 27th May, 2024

Vinodan/sps

Copy to:

S.No	Addresses
1	Shri Syed Imranuddin, C/o P Murali & Co. CAs, 6-3-655/2/3 Somajiguda, Hyderabad 500082
2	ACIT Central Circle 2(2) Hyderabad
3	Pr. CIT – Central, Hyderabad
4	DR, ITAT Hyderabad Benches
5	Guard File

By Order